

[Sh. Lokendra Singh]

Hence, I request that Singrauli-Lalitpur railway line be taken up on priority and the construction of Damoh railway overbridge be started immediately.

- (vi) **Need for development of Railway and passenger amenities on Shornur-Mangalore Section of Southern Railway**

SHRI M. RAMANNA RAI (Kasaragod): Sir, the Shornur-Mangalore section of Southern Railway is the most neglected section. Development works are to be undertaken immediately as there is no scope for any development under the existing situation in Kasaragod and Kanhangad Railway Stations.

Several trains from South are terminated at Kozhikode and Kannur stations due to lack of facilities in the stations beyond Kannur Railway Station. Thousands of commuters of Kasaragod district are having great difficulties due to this. The stations beyond Kannur do not have terminal facilities. This is because of lack of development work for a long period of time. Therefore, development work must begin immediately in Shornur-Mangalore section.

The coaches provided in the existing trains are also very old as during rainy season water comes in from all the sides.

As this section is going to be a major link in the proposed West Coast Railway Project, I urge upon the Government to expedite the development work, such as widening bridges and laying of additional tracks at Railway Stations.

- (vi) **Need to set up a 1000 MW power plant at Bettiah in Bihar**

SHRI DHARMESH PRASAD VARMA (Bettiah): Sir, I would like to draw the atten-

tion of this august House towards the acute shortage of power in the districts of East and West Champaran of Bihar. In the absence of power, the industries suffer badly and are not established. Hence, there is no industrial growth in these districts and as such an acute unemployment problem is growing day by day. In view of this, it is an imperative need to set up a 1000 MW Power Plant at Bettiah to overcome power crisis for the prosperity of the people as well as the industrial growth in the districts of East and East Champaran of Bihar.

- (viii) **Need to give pension of Rs. 1000/-p.m. for life to the widows of victims of November, 1984 riots and terrorist activities**

[Translation]

SHRI KIRPAL SINGH (Amaritsar): Mr. Deputy Speaker, Sir, I would like to bring it to the notice of the august House and to the Government under Rule 377 that the Prime Minister has already agreed to my request that the Government would give a pension of Rs. 1000/-p.m. to the widows of the victims of November, 1984 riots and terrorist victims throughout their lives even if their children get employment after attaining the age of 18 years or have their own business. The Prime Minister is fully convinced that it is necessary for the widows to fulfil their social obligations such as the marriage of their daughters, their own medical treatment and to discharge other such social responsibilities. Today, it is not possible for the widows to fulfil their responsibilities. Therefore, it is very essential to grant them pension.

No order has been issued so far as per the commitment made by the Prime Minister. I would request the Government to fulfil its commitment in favour of widows without any delay.